Affidavit to be furnished by the candidate along with Nomination Paper before the Returning Officer

For election to BIHAR VIDHAN SABHA. (Name of the House) From...62, PURNEA GENERAL Constituency (Name of the Constituency)

I VIJAY KUMAR KHEMKA., son/daughter/wife of LATE SRI MANGAL CHAND KHEMKA Aged 66 years, resident of SONALI CHOWAK, N.H-31, POST-GULABBAGH, P.S-SADAR, DIST-PURNEA-854326 (BIHAR) (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

 I am a candidate set up by-BHARTIYA JANTA PARTY (B.J.P) —(name of the political party) / am contesting as an independent candidate.

(2) Details of PAN and status of filing of Income tax return:

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1.	Self	AEOPK9402J	2023-24	689290.00
1.	Spouse-SUCHITRA DEVI	ADJPD8492M	2023-24	412340.00
3.	Dependent I	NIL	NIL	NIL
4.	Dependent 2	NIL	NIL	NIL
5.	Dependent 3	NIL	NIL	NIL

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court: -

SI. No.	Offence	Description	
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	CASE NO:-516/23 DATE:- 13/07/2023, KOTWALI P.S (PATNA) Section no- 188/147/149/323/324/337/338/353 (6Gnzonce nob not been tolker C3M PATNA, KOTWALI THANA	Jay holle
(b)	Name of the court, Case No. and Date of order taking cognizance:	Com Patna, Kotwali Thana Patna, Case NO-516/23 (ognizance has not been to	- 24
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	N.A	77

(4) 'Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	N.A.
(b)	Name of the Court(s), Case No. and Date(s) of order(s):	N,A
(c)	Punishment imposed:	N.A

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note:

- 1. Assets in joint name indicating the extent of joint ownership will also have to be given
- 2.In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- 3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Dependent', here means a person, substantially dependent on the income of the candidate.
 Details including amount is to be given separately in respect of each investment)

SI. No.	Description	Self	Spouse	Depen dent-	Depen dent- 2	Depen dent- 3
(i)	Case in hand (on 31-03-2024)	Rs.271939.00	Rs. 17196.00	NIL	NIL	NIL
(ii)	Details of deposit in Bankaccounts(FDRs,T ermofdepositsincludin gsavingaccounts),Dep ositswithFinancial Institutions,Non- BankingFinancialCom paniesandCooperatives ocietiesandthe amountin each suchdeposit	UPTO 31-03-2024 SBI SB A/C-30479349861, Rs = 483346,84 Allahabad (INDIAN) Bank A/C-20932441710, Rs = 106153,70 Andhra Bank (UBI) A/C - Closed SBI Vidhan Sabha A/C - 35406455143, Rs = 60375.69 TOTAL Rs: -649876.23	UPTO 31-03- 2024 SBI SB A/C - 30733742684, Rs. = 36260.08 HDFC Bank SB A/C - 50100094858 211, Rs = 27042.26 Total Rs: - 63302.34	NIL	NIL	NII
(iii)	Detailsofinvestmentin Bonds,debentures/shar esandunitsincompanies /Mutualfundsandother s and the amount	NIL.	NIL	NIL	NIL	NII
(iv)	Detailsofinvestmentin NSS,PostalSaving,Ins urancepoliciesandinve stmentinanyfinancialin strumentsinPostoffice orlnsuranceCompanya	NIL	NIL	NIL	. NIL	NII

	nd the amount	Law III.				
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc.,andotherreceiva bles from debtors and the amount	UPTO 31-03-2024 Niraj Trading Co, Rs: - 2915806,00 Chiranjiv Khemka, Rs: - 1298250.00 Suchitra Devi, Rs. = 400000.00 TDS (A.Y 2024-25): 29930.00 Bihar Vidhan Shabhu (Dues 31/3/24) Rs. = 238466.00 Total Rs: -4882452.00	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/ Aircrafts/Yachts/Ships (Details of Make, registration number etc. year of purchase and amount	M&M Scorpio (BR01FT- 5251), Rs. = 2121570.00 Date:12/07/2022 TOYOTA INNOVA CRYSTA(BR11AU/5151) DT: -02/08/2021Rs. =2602140.00	NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (s) (give details of weight and value)(current marketValue Dt: - 15.07.2025)	Gold Chain (27 Gm) 26-05-2015, Rs. 84507.00 GOLD (10.12 Gm) 04/11/2023 Rs. 69000.00 Silver Coin (25 Gm.) 17/02/2023 Rs. 2300.00 (Gold Ring (23 gm) Gift from Marriage, Current Value Rs. 230000.00) Total Rs: -603000.00 Current Market Value July 25	(Gift from Marriage & other Gold (300 gms) Current Rate Rs. 26,50,000.00 Silver (1.00 Kg) Rs.94,500.0 0) GOLD PURCHAGE DT:-04/T1/23 (9.85 Gm) Rs-61000/= Current Market Value RS. 2805500/= JULY 2025	NIL	NIL	NIL
(viii)	Any other assets such as value of claims/interest (Date: 31/03/2024)	Revolver, Rs- 82720.00 CC TV Camera/DVR Rs- 38150.00 Mobile and Loudspeaker, RS; - 39008.00 Laptop, Rs - 230100.00 Furniture, Rs- 281410.00 Invertor/Battery, Rs - 12000.00 Intercom, Rs - 10303.00 Portable P A Set Rs, - 6700.00 Air conditioner & TV Rs, - 89900.00 Total Rs = 790291.00	Mobile Set, Rs = 15100.00 FURNITURE: Rs.264358.00 Watch: Rs. 7325.00 TOTAL: 286783.00	NIL	NIL	NII
(ix)	Gross Total Value	Rs:11921268.23	Rs: 3172781.34	NIL	NIL	NII

B. Details of Immovable assets:

- Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be
 - 2. Each land or building or apartment should be mentioned separately in this format,

S. No.	Description	Self	Spouse	Depend- I	Depend- 2	Depend-
100	Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in acres)	NIL	NIL.	NIL.	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
vra.	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	NIL
(i)	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
	Non-Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NII.
	Whether inherited property (Yes or NO)	NIL	NIL	NIL.	NIL	NII.
(ii)	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL.	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NII.
	Any Investment on the land by way of development, construction etc. Approximate	NIL	NII.	NIL	NIL	NIL
	Current market value	NIL.	NIL.	NIL.	NIL.	NIL
	Commercial Buildings (Including apartment) -Location(s) -Survey number(s)	NIL	NII.	NII.	NIL	NIL
(252)	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
(iii)	Whether inherited property (Yes or NO)	NIL.	NIL	NII.	NIL	NIL
	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of	NII.	NIL.	NIL.	NIL	NIL

	purchase					
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL.	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
	Residential Buildings(including apartments,) -Location(s) - Survey number(s)	NIL.	MOUZA- ABDULLANAGAR GULABBAGH,PURNEA SADAR,THANA 100/1 KHATA NO-641, KHESRA NO 1538	NIL.	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL.	2602.86 Sqft	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	5460 Sqft	NIL	NIL	NIL
(iv)	Whether inherited property (Yes or NO)	NIL	NO	NIL	NIL	NIL
(11)	Date of purchase in case of self acquired property	NIL	06/09/1993	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	Rs. 40000/=	NIL.	NIL	NIL
	Any Investment on the land by way of development, construction etc.(31.03.2024)	NIL	Rs 4489308.00	NIL	NIL	NIL
	Approximate Current market value JULY 2025	NIL.	1,08,00000.00	NIL	NIL	NIL
(v)	Others (such as interest inproperty)	NIL	NIL	NIL	NIL	NIL.
(vi)	Total of Current Market Value of (i) to (v) above	NIL	1,08,00,000.00	NIL	NIL	NII.

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: -(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item) 31/03/2024

SLNo	Description	Self	Spouse	Depend-	Depend- 2	Depend-
	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	SECURED LOAN SBI BIHAR VIDHAN SABHA MOTOR CAR LOAN RS. 464382.00	NIL	NIL	NIL	NIL
(i)	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan.	NIL.	VIJAY KUMAR KHEMKA UNSECURED LOAN RS, 400000.00	NIL.	NIL	NIL.
	Any other liability	NIL	NIL	NIL	NIL	NIL
	Grand total of liabilities 31/03/2024	464382.00	400000.00	NIL	NIL	NIL
(ii)	Government Dues: Dues to departments dealing with government	NIL	NIL	NIL	NIL	NIL

	accommodation					Y
	Dues to departments dealing with supply of water	NIL.	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL.	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL.	NIL	NIL	NIL.	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL.	NIL	NIL	NIL	NIL
	Income Tax Dues	NHL	NIL.	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL.	NIL
	Service Tax Dues	NIL	NIL	NIL.	NIL	NH
	Municipal /Property Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL.	NIL	NIL	NIL
iii)	Grand total of all Govt. dues (31/03/2024)	NIL.	NIL	NIL	NIL	NIL

(7) Details of profession or occupation:
a.Self...SOCIALWORK
SALERY,
ALLOWANCE FROM BIHAR VIDHAN SHABHA

(8)

b. Spouse ... HOUSE WIFE

(9) My educational qualification is as under:

 10^{th} (Metric) – 1974, SUMRIT HIGH SCHOOL, BANMANKHI, 10^{TH} MATRIC (Bihar School ExaminationBoard, Patna)

12th (Intermediate) – 1976, Lalit Narayan Mithila University, Darbhanga

(10) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh. Vijay Kumar Khemka			
2.	Full postal address	SUNOLI Chowk, N.H-31, Gulabbagh, P.S- Sadar, Dist -Purnea, Bihar - 854326			
3.	Number and Name of the constituency and state	62, PURNEA GENERAL CONSTITUENCY			
4.	Name of the Political party which set up the candidate (otherwise write 'Independent')	BHARTIYA JANTA PARTY (BJP)			
5.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N/A			
	(b) Total number of Pending cases where the court (s) have taken cognizance	N.A			
6	PAN of	Year for which last F.Y	Total Income Shown		

6

				Income Tax Retu			
	(a) Candidate Up to (31/03/2024)		2023-24		689290.00		
			31/03/2024)	2023-2	4		40.00
	(c) I	Dependents		N. A.			Α.
7.	1200	Details of	of Assets and	Liabilities in rupe	es (31.03.2	024)	
		Description	Self	Spouse	Dependent - I	Dependent + 2	Dependent - 3
Α.		Moveable Asset (Total value)	6117001.00	3092283.00	NIL	NIL	NIL
B.		Immovable Asset	NIL	40,000.00	NIL	NIL	NIL
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value 31.3.2024	NIL	4489308.00	NIL	NIL.	NIL
	(ii)	ApproximateCurrent Market Price of Asset (Total Value) 31.3.2025	NIL	1,08,000,00.00	NIL	NIL	NIL
8.		Liabilities					
		(i) Government dues (Total)	NIL	NIL	NIL	NIL	NIL
		(ii) Loans from Bank, Financial Institutions and others B, V, S(Total)	464382.00	400000.00	NIL	NIL	NIL
9.	Highest educational qualification:						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above.

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at PATNA this the 19TH day of JULY 2025.

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public,

 All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly,